

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B Pradhan, Chairperson
Shri A.K. Singhal, Member**

No.L-7/44/2010-CERC

Date of Order: 19.6.2014

In the matter of

Nomination of National Load Despatch Center as Implementing Agency.

And

In the matter of

National Load Despatch Center

....**Respondent**

ORDER

Regulation 2 (1) (n) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (Sharing Regulations) as amended from time to time defines "Implementing Agency" as under:

'(n) "Implementing Agency (IA)" shall mean the agency designated by the Commission to undertake the estimation of allocation of transmission charges and transmission losses at various nodes/zones for the Application period along with other functions as per Chapter-4, Chapter-5, Chapter-6, Chapter-7 and Chapter-8 of these regulations.'

2. As per proviso to Regulation 18 (1) of Sharing Regulations, National Load Despatch Centre (NLDC) shall be the Implementing Agency, for the first two years of the notification of the Sharing Regulations. The period of two years expired on 15.6.2012 which was further extended up to 15.6.2014 vide order dated

31.8.2012. Since the extended period has expired on 15.6.2014, there is a requirement to designate an agency as the Implementing Agency in accordance with Regulation 2 (1) (n) of the Sharing Regulations.

3. In exercise of power under Regulation 2 (1) (n) of Sharing Regulations, we direct that NLDC shall be designated as the Implementing Agency and shall discharge all functions entrusted to Implementing Agency under the Sharing Regulations and in accordance with the orders/directions of the Commission issued from time to time for a further period of one year i.e. up to 15.6.2015.

Sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B Pradhan)
Chairperson